श्री नाथ पाई: इसका आशय बतलाइये।

SHRI JAGJIVAN RAM: I have said that it is being investigated.

12.55 hrs.

STATEMENT RE: COTTON CORPORA-TION OF INDIA

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): With your permission, I beg to lay the statement on the Table of the House.

MR. SPEAKER: It will be circulated.

SHRI M. R. MASANI (Rajkot): I request you to arrange for an early discussion on this statement.

MR SPEAKER: We waited for you people the other day. Nobody turned up in the Business Advisory Committee. We had actually thought of allotting time.

SHRI PILOO MODY (Godhra): After you made the statement on the floor of the House to say that you would not consider any adjournment motion, there was no point.

SHRI RANGA (Srikakulam): We hope you will give an early opportunity,

## Statement

- 1. In its report on the cotton price policy for the 1969-70 season, the Agricultural Prices Commission recommended, Inter alia, the setting up of an agency in the Public Sector for the purchase, sale and equitable distribution of domestic cotton and also to serve as a vehicle for the canalisation of import of cotton. Government appreciated the recommendation of the Commission, but, since the cotton season was then about to commence, it was decided to make every effort to evolve a new framework ready for introduction in the cotton season 1970-71.
- Accordingly, a new framework has been evolved and it has been decided to establish the Cotton Corporation of India as a Public Sector agency. The Corporation will take over the entire import trade in

cotton from a date which will be notified shortly. From that date, the practice of issuing import licences to user mills will be discontinued. Instead, import licences will be issued to the Cotton Corporation, with an endorsement in favour of the user mills for which the imported stock is intended. The Corporation will consult the user mills in regard to their requirements and conclude contracts in consultation with them. In effecting purchases and concluding contracts. the Corporation will draw upon the experience of those who have been engaged in this trade in the past. In order to be able to provide such services, the Corporation will enrol the private indenting houses as its Associates and will work out with them the terms and conditions on which their services will be utilised. The Corporation will gradually develop its technical competence so that its dependence on Associates is reduced over a period of time.

- Mr. Speaker, Sir, in the field of domestic trade, the Corporation will make a beginning with undertaking purchases for certain specific objectives. The growers of cotton will be assured of an agency which will give them the necessary price support. The more enterprising cultivator growing the new varieties will have an agency to buy the extra long stapple cotton at fair prices. In the process, we will also be setting up an agency with the necessary expertise for procuring the cotton for the mills under the purview of the National Textile Corporation. The Corporation would also be prepared to assist Private Sector mills in their programme of cotton purchases. I am sure the House will welcome this yet another positive step in the pursuance of the policy of our Government to give the necessary stability and support in regard to one of our vital agricultural commodities.
- 4. The Cotton Corporation of India has just been registered at Bombay. It will be headed by a Chairman and managed by a Managing Director. Arrangements for the establishment of its office have been taken in hand and are expected to be completed very early. Considering that the import of cotton in a year is of the order of Rs. 85 to Rs. 90 crores, the Corporation will have an authorised capital of Rs. 5 crores and a paid-up capital of Rs. 50 lakhs which will be subscribed fully by Government.
  - 5. It will be the endeavour of this

Corporation to effect the change over smoothly and to utilise, in the effort, the accumulated skills in the field of import trade and domestic cotton. The Corporation will make every effert to so organise its operation that no inconvenience is caused to the growers and consumers of cotton nor any dislocation is caused so far as other cotton interests are concerned. Needless to say that in this effort the Corporation would need and welcome the Corporation of all the interests concerned.

## **BUSINESS OF THE HOUSE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd August, 1970, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of:— The Dock Workers (Regulation of Employment) Amendment Bill. 1967.

as passed by Rajya Sabha.

The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 196?.

The Maternity Benefit (Amendment)

Bill, 1º67, as passed by Rajya Sabha. The Chartered Accountants (Amendment) Bill, 1969.

The Telegraph Wires (Unlawful Possession) Amendment Bill, 196%, as passed by Rajya Sabha.

The Industrial Disputes (Amendment) Bill, 1968, as passed by Rajya Sabha.

The Tea Districts Emigrant Labour (Repeal) Bill, 1967.

- (3) Discussion to be raised by Shri P. K. Deo and others on the demand for a new Steel Plant for Orissa at 3 p.m. on Tuesday, the 4th August.
- (4) Further discussion of the motion for modification of the All India Services (Conduct) Rules, 1968,

moved by Shri N. K. P. Salve, on Friday, the 7th August, 1970.

श्री जगन्नाथराव जोशी (भोपाल): प्रध्यक्ष महोदय, मेरी एक प्रार्थना है। गोधा स्वातन्त्रय संग्राम के नेता ढा॰ मैस्करेनहेस ग्रगले रिववार की सुबह दिल्ली पधार रहे हैं। उनका बड़ा भारी श्रीर शानदार स्वागत होना ग्रावध्यक है। बहुत से संसद् सदस्य वहां जाना चाहेंगे। इस लिये मैं प्रार्थना करता हूं कि वहां जाने के लिये ग्राप यातायात का प्रबन्ध करें तो बहुत ग्रच्छा होगा।

SHRI NAMBIAR (Tiruchirappalli): My submission is that there must be some opportunity for discussing the question of interim relief to the Central Government employees arising out of the appointment of the Pay Commission. The Pay Commission may take a long time, two or three years. The question of interim relief is very important and urgent. We want to have an opportunity to discuss it on a motion, for one hour or two hours and the hon. Minister should allot sometime for this.

श्री हुकम खंद कछवाय (उज्जैन): मध्यक्ष महोदय, दो-तीन बार इस सदन में इस बात को उठाया गया है कि देश में बहुत बड़ी संख्या में जो भगर-बत्ती मजदूर हैं उन के लिये कोई कानून बनाया जाना चाहिये क्योंकि उनकी दशा बहुत खराब है। मैं जानना चाहता हूँ कि क्या इसके लिये सरकार कोई विधेयक लाटा चाहती है?

इसके साथ-साथ प्राज देश के सभी क्षेत्रों में कैजुश्रल लेबर काम करती है। यह प्रथा समाप्त हो क्या इसके लिये सरकार कोई विधेयक यहां साना चाहती है?

श्री मधु लिमये (मुंगेर): मैं चाहता हूं कि श्रगले सप्ताह जो कपूर कमीशन की रिपोटे श्राई है महात्मा गांधी की हत्या के बारे में, उसपर चर्चा करने का मौका सदन हो मिले।